

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.172/TL/2024**

Subject : Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ananthpuram Kurnool Transmission Limited for Implementation of 3 nos. of 400kV line bays at Ananthpuram PS for integration of RE generation projects under "Regulated Tariff Mechanism" (RTM) mode".

Petitioner : Ananthpuram Kurnool Transmission Limited (AKTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **13.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Ranjeet Rajput, CTUIL  
Shri Akshyvat Kislay, CTUIL

**Record of Proceedings**

None was present on behalf of the Petitioner.

2. The representative of the Respondent, CTUIL sought liberty to file the additional information/details as called for by the Commission vide Record of Proceedings for the hearing dated 25.7.2024. Considering the said request, the Commission permitted the Respondent, CTUIL to file its affidavit to the above extent on or before 16.8.2024.

2. The Petition will be listed for hearing on **20.8.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**